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The Delhi Medical Council Rules, 2003

Published vide Notification No. F. 342/115/2001-H & FW/342, dated 6th October, 2003. Published in the Delhi Gazette, Extraordinary, Part 4, dated 6-10-2003 (w.e.f.6-10-2003)

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Notification No. F. 342/115/2001-H & FW/342, dated 6th October, 2003 - In exercise of powers conferred under Section 30 of the Delhi Medical Council Act, 1997 (Delhi Act 5 of 1997) and all other enabling provisions in this behalf and after previous publication in the Official Gazette the Government of National Capital Territory of Delhi is pleased to make the following rules.

CHAPTER I

Preliminary

- **1. Short title and commencement.** (1) These rules may be called the Delhi Medical Council Rules, 2003 and shall come into force with immediate effect.
- 2. Definitions. In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Delhi Medical Council Act, 1997 (Delhi Act 5 of 1997);
 - (b) "Form" means a form appended to these rules;
 - (c) words and expressions not defined in these rules but defined in the Act shall have the same meanings assigned to them in the Act.

Registration

3. Grant of Registration. - Any person who possesses any of the qualifications in the First, Second or third Schedule to the Indian Medical Council Act, 1956 (102 of 1956) shall, subject to any conditions laid down by or under that Act, and is in service in connection with, or wishes to practise in, modern scientific system of medicine in Delhi, apply for registration in the live register of the Council by applying to the Registrar in Form 1, along with copies of certificates of educational qualification required, four passport size photographs and prescribed fees. The Registrar shall consider the application in Form 2 which shall be valid for a period of five years from the date of registration:

Provided that any person who has passed the qualifying examination of any University or Medical Institution in India for the grant of a recognised medical qualification shall be entitled to be registered provisionally for the purpose of internship training and on an application made for provisional registration to the Registrar in Form 3 along with the prescribed fees, the Registrar will issue a certificate of provisional registration in Form 4.

- **4. Preparation of registrar.** (1) The register of medical practitioners for Delhi referred to in sub-section (2) of Section 15 of the Act shall be in Form 5.
- (2) The Registrar shall publish a notice in the Official Gazette and in such newspapers

as the Council may select about the register having been prepared and the register shall come into force from the date of the publication of such notice in the Official Gazette. The Registrar shall publish, annually, on or before a date to be decided by the Executive Committee, an addendum and corrigendum to the list published. After the publication of the name in the register, the last edition of that alone shall be the legal evidence of registration.

- **5. Additional qualifications.** Persons registered with the Council are entitled to apply for entering additional qualifications acquired by them as specified in the Schedule to the Indian Medical Council Act, 1956, in Form 6, on the Council's register on payment of the fee prescribed by the Council. After scrutiny of the application for additional qualification(s), a new registration certificate shall be issued incorporating the additional qualification(s) in lieu of the original certificate of registration in Form 2 returned by the applicant. The period of validity of the certificate shall remain as in the original certificate with a mention of date incorporating the additional qualification(s).
- **6. Renewal of registration.** The registration certificate can be renewed by the Council on receipt of application in Form 7 along with the fee prescribed for renewal of registration. The Registrar shall consider the application and if found fit, shall renew the registration.
- **7. Restoration of registration.** The Executive Committee of the Council may consider a case of restoration of registration of a person whose name has been struck off the register and may direct the Registrar to re-enter the name of the practitioner in the register on payment of the prescribed fees.
- **8. Change of address.** Every registered practitioner shall send to the Registrar immediate notice of any change in his address in order that his correct address may be duly inserted in the register otherwise the name of such practitioner is liable to be erased from the register.

Elections

- **9. Returning Officer.** The Registrar or Deputy Registrar shall be the Returning Officer. The Returning Officer shall inform the Government about the constitution of a new Council and he shall notify in the Official Gazette and two newspapers published from Delhi, at least, sixty days prior to the expiry of the tenure of the existing Council about the constitution of a new Council and about the proposed schedule of elections.
- **10. Constitution of new Council.** The following procedure shall be followed for purpose of constituting the new Council, namely:-
 - (a) The Returning Officer shall intimate to the Dean/Principal/Director of every medical college established by law in Delhi having a medical faculty to elect one member from each medical college/institution by the medical faculty thereof from amongst the permanent members of the teaching faculty. The election shall be conducted and completed by the respective college/institution within thirty days and the name of the elected members shall be intimated to the returning officer.
 - (b) The Returning Officer shall intimate to the Delhi Medical Association regarding the election of one member from amongst its members to be elected to the Council. The election of such member shall be conducted and completed by the said Association, within thirty days and the name of the elected members shall be intimated to the returning officer.
 - (c) The Returning Officer shall intimate to the Government that the Government shall nominate to the Council four members having registrable qualification as prescribed in the Indian Medical Council Act, 1956. The Government shall intimate the names of such four members to the returning officer within thirty days.

- (d) The Returning Officer shall conduct the election of eight members to be elected by registered practitioners from amongst themselves. The election shall be conducted by secret ballot at such place as decided by the Returning Officer. The election shall be conducted by ballot paper, provided that the Returning Officer may conduct the election by electronic voting machine, if feasible.
- (e) The electoral rolls for the election shall comprise all registered practitioners registered with the Council as on the date of notification of the election. A hard copy of the electoral rolls giving the name, registration number and address of the registered practitioners shall be supplied to contesting candidates on payment of a sum of one thousand rupees to the Council. A soft copy of the electoral rolls in the form of a Compact Disk (CD) shall be supplied on payment of five hundred rupees to the Council. This fee structure may be revised by the Government from time to time.
- **11. Stages of election.** (1) The Returning Officer shall fix the following stages of election, namely:-
 - (a) notification of elections;
 - (b) last date of receipt of nomination papers;
 - (c) date of scrutiny of nomination papers;
 - (d) last date of withdrawal of candidature;
 - (e) polling of votes;
 - (f) counting of votes;
- (2) The election process shall be completed by the Returning Officer within forty-five days from the date of notification of elections.
- 12. Nomination of candidates. Every registered practitioner whose name appears in the electoral rolls shall qualify for filing his nomination paper subject to fulfilling eligibility conditions laid down in the Act. The nomination shall be in Form 8. Every nomination paper duly completed and signed by the proposer and the seconder and subscribed by the candidate himself as consenting to the nomination shall be delivered to the returning officer on or before the date appointed for receipt of nomination papers. Nomination papers received after the time so fixed shall be summarily rejected. The returning officer shall immediately on receipt of a nomination paper record thereon the date and time of its receipt by him. Only registered practitioners registered with the Council whose name appears in the electoral rolls, can be nominee, proposer and seconder. There shall be a non-refundable fee of one thousand rupees for each nomination payable by the candidate through a Bank Draft favouring "Delhi Medical Council" along with the nomination paper. This fee may be revised by the Government from time to time.
- **13. Scrutiny of nomination papers.** On the date and time appointed for scrutiny of nomination papers, the candidates and his proposer and seconder may attend the proceedings at the appointed time and place. The Returning Officer shall examine the nomination papers and complete the scrutiny. On completion of the scrutiny of the nominations and after the expiry of the period within which a candidate may withdraw his candidature, the Returning Officer shall forthwith under his signature place on the notice board at the office of the Council a list of the contesting candidates.
- **14. Polling.** If the number of contesting candidates does not exceed the number of vacancies to be filled in, the Returning Officer shall forthwith declare such candidates as duly elected to fill such vacancies without any polling and report the names of such candidates to the Government. When there are more contesting candidates than the existing vacancies, the election shall be conducted within the stipulated time. The Returning Officer shall arrange for polling by printing of ballot papers with the names of

the contesting candidates entered in alphabetical order. The voter shall produce proof of identity and residence at the time of polling. The identity proof may be in the form of registration certificate issued from the Council, passport, electoral card, driving licence or any other photo identity card issued by the Government.

- **15.** Custody of ballot papers. The ballot boxes shall be kept in a safe custody of the Returning Officer and shall not be opened till counting of votes begins.
- 16. Counting of votes and declaration of result of elections. The scrutiny and counting of votes shall be undertaken by the Returning Officer at the time, day and place appointed. A candidate and not more than one representative, duly authorised by him, may remain present at the time of counting of votes. After the counting of votes is completed, the Returning Officer shall forthwith declare the result of election. If there is an equal number of votes in favour of two or more candidates for one vacancy,- the election shall be determined by the Returning Officer by draw of lots in the presence of the candidates or their representatives. The Returning Office shall communicate the result of the election to the Government who shall notify the Constitution of the new Council. After the declaration of the result, the Returning Officer shall seal the ballot papers and all other documents relating to the election and shall retain the same with himself in safe custody for a period of six months and thereafter cause them to be destroyed.
- **17. Election of President and Vice-President.** As soon as possible and not later than fifteen days after the constitution of the new Council, the members shall elect the successor President and Vice-President of the Council from among themselves in a meeting of the Council to be held at Delhi. This meeting shall be convened and conducted by the Registrar. The election of President and Vice-President shall be by a majority of votes of the members present.

Conduct of Business of the Council

- **18. Power to appoint Committees/Sub-Committees.** The Council may appoint committee/sub-committee to carry out the functions of the Council.
- **19. Calling of meetings.** The Council shall meet on such date, time and place as may be fixed by the President. The President may, whenever he thinks fit or upon a written requisition of not less than one third members call an extraordinary meeting. The President and the Registrar shall discuss and decide the agenda for the meeting.
- **20. Notice for calling at meeting.** All members of the Council shall be given thirty clear days' notice for an ordinary meeting and ten clear days notice for an extraordinary meeting. Every notice shall also be passed at the Office of the Council. Such notice shall specify the date, time, place and agenda of the meeting. The Registrar shall send to all members a copy of the notice.
- **21. Motions for insertions in agenda.** Any member mat send a motion to be included in the agenda for an ordinary meeting so as to reach the Registrar twenty clear days before the date fixed for such meeting and seven clear days in case of extraordinary meetings. The President and the Registrar shall discuss and decide whether or not to include such motion/motions in the agenda, and where any motion is disallowed, the reason for doing so shall also be communicated along with the agenda to the member who sent the motion.
- **22. Attendance of the meeting.** At each meeting, an attendance register shall be placed in the meeting room and every member present shall sing against his name in the register.

- **23. Business to be transacted at meeting.** At any meeting, no business or proposition other then the specified in the agenda shall be taken up, provided that the President, in his discretion, may permit any business or proposition to be discussed which is of an urgent nature and which was not entered in the notice for meeting.
- **24. Minutes of the meeting.** The minutes of the meeting shall be recorded by the Registrar and the same shall be kept in the office of the Council.
- **25. Approval of written proposal by circulation.** Whenever it appears necessary to the President to consider a proposal by circulation, he may, instead of convening a meeting, direct the Registrar to circulate a written proposal for the observation and votes of the members of the Council and then decide on the basis of majority.

Executive Committee

- **26. Constitution.** The Executive Committee shall consist of five members. The President of the Council shall be *ex-officio* Chairman of the Executive Committee. The Council shall elect the other four members of the Executive Committee from amongst themselves as follows:-
 - (a) One member to be elected from amongst Members nominated under Clause (a) of subsection (3) of Section 3 of the Act.
 - (b) One Member to be elected from amongst Members elected under Clause (b) of sub-section (3) of Section 3 of the Act.
 - (c) One Member to be elected from amongst Members elected under Clause (c) of sub-section (3) of Section 3 of the Act.
 - (d) One Members to be elected from either Dean of Medical Faculty of the University of Delhi or Director of Health Services of the Government.
- **27. Calling of meeting.** The Executive Committee shall meet on such date, time and place as may be fixed by the President. The President may, however if he thinks fit and shall, upon a written requisition by not less than three members call an extraordinary meeting of the Executive Committee on short notice. The President and the Registrar shall discuss and decide the agenda for the meeting.
- **28. Notice of meeting.** All members of the Executive Committee shall be given seven clear days' notice of an ordinary meeting and three clear days, notice in the case of an extraordinary meeting. Such notice shall specify the place, date and time of the meeting and state whether the meeting is a general meeting or a special meeting and the business to be transacted thereat. The Registrar shall send to all Members a copy of the notice.
- **29. Attendance at meeting.** At each meeting, an attendance register shall be placed in the meeting room and every members present shall sign against his name in the register. Attendance of three members of the Executive Committee shall constitute a quorum.
- **30.** Business to be transacted at meeting. At any ordinary meeting and in case of extraordinary meeting no business other than that specified in the notice calling such meetings shall be transacted, provided that the presiding authority may permit any business to be discussed which is of urgent nature and which was not entered in the notice for meeting. All questions at a meeting of the Executive Committee shall be decided by a majority of the members present and in consultation with the Registrar.
- **31. Minutes of the meeting.** The minutes of the Executive Committee meeting shall be recorded by the Registrar and the same shall be kept in the office of the Council.

Inquiries

32. Complaint against medical practitioner. - (1) The Council may inquire into complaint against medical practitioner either *suo motu* or on the basis of any complaint made to the Council in respect of misconduct or negligence of any medical practitioner for the purposes of the Act through the Disciplinary Committee. The proceedings shall be conducted by the Registrar in the presence of the Chairman, Disciplinary Committee and at least two members thereof sitting together.

The complaint shall contain the following particulars:-

- (a) the name, description and address of the complainant;
- (b) the name, description and address of the opposite party or parties, as the case may be, as far as they can be ascertained;
- (c) the facts relating to the complaint, when the cause of action arose and what are the grounds or causes of the complaint;
- (d) the documents in support of the complaint if any;
- (e) the relief which the complaint claims.

No complaint shall be entertained unless it is in writing and signed by the person making it. The complaint shall be verified by the complainant. The complainant shall file six copies of the complaint along with such number of copies as there are opposite parties in the complaint. All anonymous and frivolous complaints shall be rejected.

Procedure on receipt of complaint. - The Council shall on receipt of a complaint-

- (a) Refer a copy of the complaint to the opposite party mentioned in the complaint directing him to give his version of the case within a period of fifteen days of receipt of copy of the complaint.
- (b) Where the opposite party on receipt of a complaint referred to him under Clause (a) denies or disputes the allegations contained in the complaint, or omits or fails to take any action to represent his case within the time given by the Council, the Council shall proceed to adjudicate the complaint-
 - (i) On the basis of evidence brought to its notice by the complainant where the opposite party omits or fails to take any action to represent his case within the time given by the Council, or
 - (ii) on the basis of evidence brought to its notice by the complainant and the opposite party, where the opposite party denies or disputes the allegations contained in the complaint.
- (c) On the date of hearing or any other date to which hearing could be adjourned, it shall be obligatory on the parties to appear before the Council. Where the complainant fails to appear before the Council on such days, the Council may in its discretion either dismiss the complaint for default or decide it on merits, where the opposite party fails to appear on the date of hearing, the Council may decide the complaint ex-parte.
- (d) The decision of the inquiry shall be implemented and communicated to the respective parties and to others as may be required. In case there is any difference of opinion amongst themselves, the opinion of the majority shall be the decision.

Conditions of Service of Registrar/Deputy Registrar and other Staff and the Supervisory Powers and Duties of Registrar/Deputy Registrar

33. Appointment of Registrar/Deputy Registrar. - (1) The post of Registrar/Deputy Registrar shall be permanent. The post of Registrar shall be in the basic pay equivalent to the basic pay scale of Senior Administrative Grade of the

Central Health Service and the post of Deputy Registrar shall be in the basic pay scale equivalent to the basic pay scale of Chief Medical Officer (Non-Functional Selection Grade) of the Central Health Service.

- (2) The Council shall be the appointing authority for the post of Registrar/Deputy Registrar and the Registrar/Deputy Registrar shall be the appointing authority for all other appointments in the Council.
- (3) The post of Registrar shall be filled by the Council by promotion of Deputy Registrar. The post of Deputy Registrar shall be filled by direct selection by the Council from amongst suitable candidates having minimum qualification of M.B.B.S., with minimum of ten years experience after M.B.B.S. in Government/Public Sector/Private Sector or Practice, and with maximum age limit of fifty years on the Date of application, candidates with Post-Graduate qualifications shall be given preference.
- (4) The Registrar/Deputy Registrar shall draw allowances equivalent to allowances admissible to similar posts in the Government like dearness allowance, house rent allowance, city compensatory allowance, transport allowance, conveyance allowance, non-practising allowance, academic allowance, post-graduate allowance, travelling allowance, daily allowance, etc. The leave entitlement and travelling entitlement shall be similar to that of employees of Government in similar posts.
- **34. Functions of Registrar/Deputy Registrar**. The Registrar/Deputy Registrar shall perform statutory functions as prescribed under the Act and these rules. Further, he shall conduct and have charge of the correspondence of the Council and shall issue all requisite notices in the manner required under these rules. As Executive Officer of the Council, he shall be the competent authority to sanction all financial transactions. The Registrar or any other officer functioning as Registrar or his nominee shall be authorised to lodge complaint in the Court of the Metropolitan Magistrate, he will also represent in Court cases on behalf of the Council with the assistance of an advocate.
- **35. Appointment of other staff members.** The appointing authority may consider *in situ* promotions of the staff members. The staff members shall draw pay and allowances equivalent to similar posts in the Government and shall be eligible to draw allowances as admissible to employees of Government, like dearness allowance, house rent allowance, city compensatory allowance, transport allowance, travelling allowance, daily allowance, etc. The leave and travelling of the staff members shall be equivalent to that of employees of Government in similar posts. The appointing authority may also appoint staff members on contract basis.
- **36. Retirement.** The normal age for retirement for all employees shall be as applicable to the employees of the Government. The Council may, grant extension of service to any employee for periods not exceeding one year at a time and not more than two such extensions shall be allowed to anyone even in exceptional circumstances.
- **37. Resignation.** (1) The Registrar may resign his office by giving three months' notice in writing to that effect to the President and such resignation shall take effect from the date of acceptance of such resignation by the council. If he leaves his office without giving any notice as aforesaid, he shall be liable to deposit an amount equivalent to total emoluments payable in lieu of such notice.
- (2) Any other employee of the Council may resign his office by giving one months notice in writing to that effect to the Registrar if he is temporary, and three months notice if he is permanent and such resignation shall take effect from the date of acceptance thereof. In the case of failure to give required notice, the employee shall be liable to deposit an amount equivalent to total emoluments payable in lieu of notice

period.

- **38. Termination of service.** The Council may terminate the services of any employee other than the Registrar/Deputy Registrar, after due enquiry giving such employee fair opportunity to explain as to why his services should not be terminated. The Council may impose any other penalty on any employee other than the Registrar/Deputy Registrar, after giving such employee a show cause notice. The Council may, with the previous sanction of the Government terminate the services of the Registrar/Deputy Registrar as per the procedure laid down under the Public Servants (Inquiries) Act.
- **39. Provident fund, gratuity and other terms of service.** The Council shall establish a provident fund and provide for gratuity, in accordance with the statutory provisions. Other terms of service like leave, leave encashment, leave travel concession, etc., shall be similar to those applicable to the employees of the Government. The Council shall provide medical insurance policy for the staff members and their dependant family and will also reimburse a sum upto a maximum of fifteen days basic pay of an employee per year for out-patient medical treatment for himself and his dependant family.
- **40. Maintenance of accounts and other registers.** (1) The Council shall maintain the following registers:-
 - (a) Cash Books
 - (b) Ledger
 - (c) Stock register
 - (d) Receipt books
 - (e) Register for grants
 - (f) Voucher files
 - (g) Attendance roll
 - (h) Register of leave accounts
 - (i) Service books and
 - (j) Other registers as may be necessary.
- (2) The annual accounts shall be audited in accordance with statutory and administrative requirements as applicable.
- (3) Bank Account of the Council shall be opened in Nationalised/Scheduled Banks. The Registrar/Deputy Registrar and the Accounts Officer of the Council shall be the authorised signatory of Bank Accounts of the Council.
- (4) The Council may deposit its own funds in fixed deposits in Nationalised/Scheduled Banks or may invest its own funds in any of the securities specified by the Registrar.

Miscellaneous

- **41. Migration/Transfer.** Requests for Migration to another Medical Council shall be considered by the Council and after the approval by the Council, "No Objection" Certificate shall be issued by the Registrar on receipt of application along with fees as prescribed.
- **42. Certificate of good standing.** Certificate of good standing may be issued by the Registrar to registered practitioners on receipt of an application along with fees as prescribed provided that no enquiry is pending against the applicant. This certificate shall be valid for a period of six months from the date of issue.

43. Honorarium for attendance of meetings. - A sum of five hundred rupees per meeting shall be payable as honorarium to Members of the Council, Executive Committee or co-opted members from outside/assessor for attending meetings. This amount may be revised from time to time by the Council.

44. Fees. - (1) Fee shall be levied by the Council as shown below:

Sl. No.	Particular	Amount
(i)	For recording change of name in the register.	Five hundred rupees.
(ii)	For entering each additional qualification.	Five hundred rupees.
	For issue of duplicate certificate of registration/provisional registration	Five hundred rupees
(iv)	For issue of a certified copy of an entry in the register.	One hundred rupees.
(v)	Provisional Registration.	Five hundred rupees.
(vi)	Registration	One thousand rupees.
(vii)	Renewal of Registration	One thousand rupees.
, ,	Fees for restoration of registration in the register of medical practitioners.	One thousand rupees.
(ix)	Late fee for non-registration (Non refundable fees)-	
	(a) upto a period of one year from the date from which registration was due.	Nil.
	(b) for period more than one year but upto five years.	Five thousand rupees.
	(c) for period more than five years.	Five thousand rupees plus
		additional one thousand per year.
(x)	Late fees for non-renewal of registration-	
	(a) upto six months from the date from which registration is due for renewal.	Five hundred rupees.
	(b) for period more than six months but upto one year.	One thousand rupees
	(c) for period more than one year.	One thousand rupees per
		year.
(xi)	For issue of Certificate of goods standing	Five hundred rupees.
(xii)	Annual listing fee for entry of name in the website	Five hundred rupees.
(xiii)	For issue of No Objection Certificate	Five hundred rupees.

2. The above fee structure may be revised from time to time.

Form 1

(See Rule 3)

Delhi Medical Council

		Sili Medical Council
		Receipt No
Pho	to	Date

Bank Draft No.Date.....

Application Form for Registration

1. Name of the applicant (in block letters)

First Name: Middle Name: Surname:

Maiden Name (in case of married women):

2. Father's Name:

4. Addres	ss (Mailing Addres	s): Permar	nent Address:	
5. (a) Te	5. (a) Telephone Number: (b) Mobile No. (c) E-mail Address:			
6. Date a	and place of birth:			
	nality: Whether g Indian citizen.	Indian by birth	by Domicile. If	by Domicile, state date
8. Details	s of Internship:			
9. Details	s of Qualifications			
Sl. No.	Description of the qualification	Name of the College/ Medical Institution	Name of the University/ Licensing Body	Year of completion of Internship in case of MBBS/in any other case year of passing examination
10. Deta	ils of Provisional F	Registration/Regis	tration with any o	other Council.
11. Prese	ent Occupation wit	th address;		
I submit herewith original certificates for verification and submit copies of the following certificates:- (a) Four recent Passport size photographs with name and signature at the backside. (b) State Medical Council/Medical Council of India Registration Certificate with MBBS Qualification. (c) MBBS Degree/Post-Graduate Decree/Diploma/Post-Doctoral Degree.				
` '	th certificate/matricue of Birth.	llation certificate/SS	C Exam certificate	School Leaving certificate with
(e) lde	ntity proof.			
(f) Oth	er evidence in supp	ort of my having obta In case of fres	•	on which I possess in original.
-Four	recent passport size	photographs with n	ame and signature	at the backside.
•		etion Certificate. The ermanent registration		turned along with Delhi Medical
-Origir	nal Provisional Regis	stration Certificate.		
	certificate/matricula e of Birth.	tion certificate/SSC	Exam certificate/S	School Leaving certificate with
-ldenti	ty proof.			
I hereby submit a Bank Draft No				
Date				

3. Gender:

Male/Female:

of India and by the Rules of Delhi Medical Council.
Date
Signature of the Applicant (for Office use only)
SI. No. of Registration Certificate Issued dated Acknowledgement of receipt of Registration Certificate
Received the above document in original.
Signature of registered person
Name
Date Form 2
(See Rule 3)
Delhi Medical Council
Logo of Delhi Medical Council
(Constituted under the Delhi Medical Council Act, 1997) Certificate of Registration Registration No
This is certify that
Doctor
(Who has signed in the box
Son/Daughter of Shri/Smt, possessing the following qualifications, has been duly registered under the Delhi Medical Council Act, 1997;
In witness whereof, the seal of the Delhi Medical Council, Delhi and signature of the Registrar, are herewith affixed.
Subject to the provisions of the said Act, this certificate is valid upto a period of 5 years from this date.
Date
Registrar
Form 3
(See Rule 3)
Delhi Medical Council
Photo Receipt No Date
Bank Draft Nodate Application Form for Provisional Registration
1. Name of the applicant (In block letters)
First Name: Middle Name: Surname:
2. Father's Name:

I solemnly affirm and declare that the above entries made by me are correct, and undertake to abide by the Code of Ethics of Delhi Medical Council and Medical Council

	3. Gender: Male/Female
	4. Address (Mailing Address): Permanent Address:
	5. (a) Telephone Number: (b) Mobile No. (c) E-mail Address:
	6. Date and Place of Birth:
	7. Nationality: Whether Indian by birth/by Domicile. If by Domicile, state date of becoming Indian citizen.
	8. Preliminary Education (Full particulars of matriculation or equivalent examination passed with name of the examining body and year of passing).
	9. Date of passing Inter-Science/Pre-Medical/ $10+2$ or equivalent examination with name of the examining body and year of passing.
	10. Name of the Institution where applicant has been selected for practical training (whether the Hospital or Institution) where such training is to be undertaken is recognised by the Medical Council of India.
	11. Name of the medical college attended.
	12. Name of the medical degree/diploma obtained and University/ Licensing body with date, month and year of passing the final MBBS examination with the Roll No.
	Date
	Signature of the Applicant Declaration
	I solemnly affirm and declare that the above entries made by me are correct, and undertake to abide by the Code of Ethics of Delhi Medical Council and Medical Council of India and by the Rules of Medical Council.
	Date
N	Signature of the Applicant ote 1. Application is to be submitted at the office of the Delhi Medical Council along with four recent passport size
	photographs with signature at the backside.
2.	Provisional degree/diploma or provisional certificate of having passed the MBBS examination issued by the Dean of the College/University in original along with relevant copies be forwarded with this application. The original will be returned with the provisional certificate of registration.
3.	Certificate of Date of Birth (Secondary School Certificate or equivalent).
	The application form should be properly and neatly filled up.
5.	Bank Draft for Rs. 500 (Rupees Five Hundred only) in favour of the "Delhi Medical Council" payable at New Delhi should be submitted with the application as non-refundable fee for provisional registration.
	(For Office use only)
	SI. No. of Provisional Registration Certificate issued
	Date Acknowledgement of receipt of Provisional Registration Certificate
	Received one each of the above document in original Signature of provisionally registered person Name Date
	Form 4
	(See Rule 3)

Delhi Medical Council Logo of Delhi Medical Council

(Constituted under the Delhi Medical Council Act, 1997)

Certificate of Provisional Registration

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Provision	onal Re	egistration	No. DMC/Prov	isional/				Photo
		fy that ned in the l	box)				•	
on Univer	sity of	:	(date)	from jiven Pro	(Me visional Reg	ssed the Final edical College istration unde (Internship).	e) affiliat	ed to the
		-	he seal of the h affixed.	e Delhi M	edical Cound	cil, Delhi and t	the signa	ture of the
-		•	sions of the s ernship, whic	-		ate is valid up	oto	or the
			entitled to p ing and for no			the approved	institutio	on for the
Date								Registra
N.B. Regist			ate is to be	surrend	ered to the	e Council at	the time	e of Fina
					rm 5			
				`	Rule 4)			
					ical Council f Medical Pr a	etitionere		
Dagn	Name	Father's	Date of	Address	İ	Qualification	Date of	Remarks
Regn. No.	Name	Name Name	Registration	Address	Nationality	Quamication	renewal	Remarks
					rm 6			
				•	Rule 5) ical Council			
				14100			Receipt	No
Photo							•	
Bank [Draft N		Date		ion of Addition	onal Qualificati	on(s)	

Surname:

2. Father's Name

First Name:

1. Name of the Applicant (In block letters)

Middle Name:

	3. Gend	der: Male/Fema	е				
	4. Addr	ess (Mailing Add	lress):	Permanen	t Address:		
	5. (a) T	elephone Numb	er:	(b) Mobile N	o. (c) E-ma	nil Address:	
	6. Date	and Place of Bi	rth:				
	Univers		ody and the	year of ob	oma obtained with		
	Sl. No.	Description of t		f the College/ al Institution	Name of the University Licensing body	y/ Year of obtainin qualification	_
	8. No	-			Council Regist ached herewith.	ration Cert	ificate
	9. Pres	ent Occupation	with address	s:			
	Date						
				Declarati		Signature of the App	plicant
	underta of India	ake to abide by a and by the Rul	the Code o	f Ethics of D	e entries made by elhi Medical Counc cil.		
	Date				S	Signature of the Ap	plicant
	ote:						
1.	after verific	•	lification may be	submitted with thi	s application along with ori	ginals, which would be r	eturned
2.	The applic	ation form should be p	roperly and neatly	y filled up.			
3.	Two recen	t passport size photogi	aphs with name a	and signature at t	ne backside are to be subm	nitted.	
4.		t for Rs. 500 (Rupees ayable at New Delhi, sł			dable fee per qualification oplication as fee.	in favour of the "Delhi	Medical
5.	Only post	graduate qualifications	recognised by M	edical Council of	ndia would be entered in th	e register.	
6.		additional qualification as included	` '		only for those persons whical Council Act, 1956.	no possess a registrab	le basic
7.	new certific	•	orporating the ac	lditional qualificat	equired to be submitted, in ion(s) shall be issued to the	•	
			(for Office us	e only)		
	Origina			Council	Registration	Certificate	No.
		dated		.canceneu.		Re	gistrar
	,	Acknowledgemen	t of receipt of	registration C	ertificate with Addition	nal Qualification	
		J	,	-		registered person.	

Name.....

	Date
	Receipt No
ration	
) E-mail	Address:
y:	
niversity/	Year of passing the
oody	examination
n nerewith	Certificate No. 1.
bmit co	pies of the following
iture at tl	ne backside.
cate	
refunda	 ble fee in favour of

Form 7 (See Rule 6)

		Delhi Medical	Council	
				Receipt No
Photo				Date
Bank D	raft No			
	Appli	cation Form for Rene	wal of Registration	
	e of the Applicant (I Name: Middle N			
2. Fath	er's Name:			
3. Gend	der: Male/Female			
4. Addr	ess (Mailing Address	s): Permanen	t Address:	
5. (a) T	elephone Number:	(b) Mobile N	o. (c) E-mail	Address:
6. Deta	ils of Additional Qua	lifications for incorp	oration, if any:	
Sl. No.	Description of the		Name of the University/	
	qualification	Medical Institution	Licensing body	examination
7.	Delhi Medica dated		Registration nd attached herewitl	Certificate No. n.
8. Pres	ent Occupation with	address:		
		certificates for verifi	cation and submit co	ppies of the following
certifica (a) T		size photographs with r	name and signature at t	he backside.
, ,	Delhi Medical Council R		J	
(c) F	ost-Graduate Degree/l	Diploma/Post-Doctoral	Degree Certificate	
I hereb	y submit a Bank Dra	aft Nodate	d drawn on	
	or Rs. 1,000 (Rupe Medical Council" pay		only) as non-refunda	able fee in favour of
Date				
		Declarati		nature of the Applicant.
T aalaa	only offices and de-			ma ama sammash sasal
underta	•	Code of Ethics of D	elhi Medical Council	ne are correct, and and Medical Counci

Date.

Signature of the Applicant.

(for	Office	use	only))
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SI. No. of Registration Certificate Renewed dated
Received the above document in original
Signature of registered person
Name
Date
Form 8
(See Rule 12)
Delhi Medical Council
Nomination Paper Election to the Delhi Medical Council
(To be filled by Candidate)
I am a registered practitioner of the Delhi Medical Council under Registration No, and hereby offer may candidature for election as Member of Delhi Medical Council. I further declare that I shall work for Delhi Medical Council if elected.
Name of the Candidate as it appears in the Delhi Medical Council Registration Certificate:
Signature of the Candidate
(To be filled by the Proposer)
I hereby propose as a candidate for the forthcoming election to the Delhi Medical Council.
Name of the Candidate as it appears in the Delhi Medical Council Registration Certificate:
2. Postal address of the Candidate:
Name of the Proposer as it appears in the Delhi Medical Council Registration Certificate:
4. Postal address of the Proposer:
5. Proposer's Registration No. in the Delhi Medical Council:
Date
Signature of the Proposer (To be filled by the seconder)
I second the above nomination
Name of the Seconder as it appears in the Delhi Medical Council Registration Certificate:
2. Postal address of the Seconder :
3. Seconder's Registration No. in Delhi Medical Council:
Date Signature of the Seconder
(To be filled by the Returning Officer)
Serial No. of nomination paper
This nomination paper was delivered to me at my office on
Date

(Returning Officer)